

15.12 hrs.

PERSONAL EXPLANATION UNDER
RULE 357

[English]

MR. DEPUTY SPEAKER: Now Mr. Tarit Baran Topdar.

SHRI TARIT BARAN TOPDAR (Barrackpore): Sir, I would like to make the following statement as personal explanation in connection with what was said by Shri Ajit Kumar Panja, MP on 28 December 1990 in my absence, where he tried to impute certain allegations against me.

I have to state that as the President at JARI Labour Union, I had a few occasions to visit CRIJAF (erstwhile JARI) premises situated at Nilganj, Barrackpore and participated in discussions and negotiations with the concerned people, and addressed a few gate meetings.

On many occasions, the Director of the Institute along with some of his colleagues called on me, in order to discuss many relevant problems.

I did never feel that there prevailed any animosity

Agitation has been continuing for quite some time now, against arbitrary suspension of some employees by the Director without giving any reason whatsoever, and without any charge sheet against them till date, when already 12 months have elapsed.

The agricultural labourers and staff members there have been conducting a peaceful, democratic and constitutional movement at very primary level only by shouting slogans (1) against the illegal suspension, (2) against vindictive transfer of scientists of one discipline to another disci-

pline at a far away place which does not have any relevance with their subject; (3) against the acts of subversion of the Institute and (4) against partial implementation of recommendation of CBI on embezzlement of funds by some officials, etc.

While my role as the trade union leader and President of the Union was widely appreciated, I am amazed to learn that distorted stories are being brought out by a section of the management.

I am distressed to learnt that an hon. Member of Shri Ajit Kumar Panja's standing who was once a member of the Union Council of Ministers should have made allegations against me.

I do strongly deny any such action as has been referred to by Shri Panja.

15.14 hrs.

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1987-88

[English]

MR. DEPUTY SPEAKER: Now Mr. Yashwant Sinha.

SHRI JASWANT SINGH (Jodhpur): Sir, we have been informed since this morning that there was going to be a statement issued, on the Gulf situation, by the Prime Minister. Earlier in the morning, we were told that he would make that statement around 3 O'clock. We want to know definitively whether that statement is going to be made today.

MR. DEPUTY SPEAKER: I will collect the information. Now Mr. Yashwant Sinha.

SHRI JASWANT SINGH: I would be

grateful, so that we can structure our own work accordingly.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1987-88. [Placed in Library, See No. LT-2103/91]

15.15 hrs.

DEMANDS FOR EXCESS GRANTS
(RAILWAYS), 1987-88

[Translation]

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): I beg to present a statement (Hindi and English version) showing Demands for Excess Grants in respect of the Budget (Railways) for 1987-88. [Placed in Library, See No. LT-2104/91]

15.15 1/2 hrs.

INFANT MILK FOODS FEEDING
BOTTLES AND INFANT FOODS (REGU-
LATION OF PRODUCTION SUPPLY AND
DISTRIBUTION) BILL*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): "I beg to move for leave to introduce a Bill to provide for the regulation of production, supply and distribution of infant foods with a view to the protection and promotion of breast-feeding and ensuring the proper use of infant foods and for matters connected therewith or incidental thereto."

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of production, supply and distribution of infant milk foods, feeding bottles and infant foods with a view to the protection and promotion of breast-feeding and ensuring the proper use of infant foods and for matters connected therewith or incidental thereto."

The motion was adopted

[Translation]

SHRI RAMJI LAL SUMAN: I introduce the Bill.

15.17 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to set-up an Ammonia/urea plant in Andhra Pradesh**

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): Fertiliser is the most crucial input for securing rapid increase in agricultural productivity and providing reasonable return to the farmers. The largest deficit for nitrogenous fertiliser in the southern region is in Andhra Pradesh, and this position is likely to continue for quite some time, unless new capacities are set up. The current deficit in Andhra Pradesh is of the order of about ten lakh tonnes of urea, which justifies the setting up of a Urea plant. In fact, the working group of the Department of